(vii) RELIEF TO FARMERS FOR THE DAMAGE TO CROPS CAUSED BY HAILSTORMS RAJASTHAN AND UTTAR PRADESH.

SHRI RAJESH PILOT (Bharatpur): Sir, I wish to raise the following under rule 377:

There have been reports from various places in the country, particularly some districts of U.P. and Rajasthan where hailstorms have inflicted serious damage to wheat crops which were ready for harvesting. I urge the Central Government to intervene at this stage in helping the poor farmers in the form of suspending recoveries of revenue for the time being, and also provide *ad hoc* financial help to the affected farmers according to their damage.

MR. DEPUTY SPEAKER: The House now stands adjourned till 2.05 p.m.

13.07 hrs.

The Lok Sabha adjourned, for Lunch, till Five minutes past Fourteen of the Clock.

The Lok Sabha re-assumbled after Lunch of eleven minutes past Fourteen of the Clock.

[MR. DEPUTY-CHAIRMAN *in the Chair.*]

DEMANDS FOR GRANTS, 1981-82— *Ministry of Labour—contd.*

MR. DEPUTY-SPEAKER: We now take up further discussion and Voting on the Demands for Grants under the control of the Ministry of Labour. Shri Mool Chand Daga was on his legs.

श्री मूल चन्द डागा (पाली) : हमारा संविधान जो हमारे अरमान हैं उनको मूर्तरूप देने का एक अस्त्र है । यदि श्रम मंत्री जी इस अस्त्र का मजबूती और दृढ़ता के साथ उपयोग नहीं करेंगे तो हिंसक क्रान्ति होने की पूरी सम्भावना है । इस वास्ते मेहरबानी करके दीवाल पर लिखे हुए इस वाक्य को आप पढ़ लें ।

मैंने आपकी रिपोर्ट देखी है । लगता है वह श्रम मंत्री जी की लिखी हुई नहीं है । इस में केवल गोष्ठियों, परिचर्चाओं और चर्चाओं का ही विवरण दिया गया है । हिन्दुस्तान की जनता क्या चाहती है ? राज बदल जाए यही वह नहीं चाहती है । वह चाहती है कि समाज बदले और एक शोषणविहीन समाज की स्थापना हो । जब तक ऐसा नहीं होता है लोगों का शोषण होता रहेगा । संविधान की धारा 23 में यह कहा गया है :

"Traffic in human beings and *begar* and other similar forms of forced labour are prohibited and any contravention of this provision shall be an offence punishable in accordance with law."

इसके बाद सरकार ने एक कानून बनाया

The Bonded Labour System (Abolition) Act.

जोकि 1976 में लागू हुआ । इस कानून के लागू होने जाने के बाद भी आज हिन्दुस्तान में 23 लाख बांडिड लेबर हैं । यह मेरा नहीं आप ही का आंकड़ा है । आंध्र में इस बांडिड लेबर की कुल संख्या आपने 3 लाख 25 हजार बताई है, बिहार में 1 लाख 11 हजार, गुजरात में 1 लाख 71 हजार, कर्नाटक में 1 लाख 93 हजार, मध्य प्रदेश में 4 लाख 67 हजार और हमारे यहां राजस्थान में 67 हजार । कई प्रांतों का इसमें जिक्र नहीं है । कुल आंकड़ा आपने 22 लाख 40 हजार का बताया है ।

What is bonded labour?

"Like other agricultural labourers they cannot participate in the labour market by freely selling their labour. A bonded labourer is a human animal and to the landlord he means no more than a buffalo.